

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/195(CHE)/2023  
**NAME OF THE PETITIONER(S)** : Vivriti Capital Ltd  
**NAME OF THE RESPONDENTS** : Right Health Platter Pvt Ltd  
**UNDER SECTION** : Sec 7 Rule 4 of IBC, 2016

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**ORDER**

Present: Ld. Counsel Ms. Sagarika for the Petitioner.

Ld. Counsel Shri. Pawan Jhabakh for the Respondent.

Pleadings are complete.

Ld. Counsel for the Respondent submits that there is no financial debt rather there were transactions relating to goods and services for which petition under Section 9 is to be filed.

Arguing Counsel for the Petitioner is stated to be not available.

List the petition for hearing on **24.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)